

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C)...../2015
(CC No.20099/2015)

(Arising out of impugned final judgment and order dated 14/11/2013 in CMWP No. 33826/2012,09/07/2015 in CMRA No. 336849/2014 passed by the High Court Of Judicature at Allahabad)

M/S. DESIGNARCH INFRASTRUCTURE PVT. LTD. AND ANR. Petitioner(s)

VERSUS

VICE CHAIRMAN, GHAZIABAD DEVELOPMENT AUTHORITY & ORS.Respondent(s)
(With appln. (s) for c/delay in filing SLP and office report)

Date : 20/11/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s) Mr. K.K. Venugopal,Sr.Adv.
 Mr. R.P. Bhatt,Sr.Adv.
 Mr. Rakesh Kumar,Adv.
 Mr. Bipin Kumar,Adv.
 Mr. Chettan Dutt,Adv.
 Mr. Prabhat Kaushik,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice on the application for condonation of delay, on interim relief and on the special leave petition, through speed post, returnable on 4th January, 2016.

Tag with S.L.P.(Civil) No. 22922/2014.

Permission to file additional documents is granted.

(Anita Malhotra)
Court Master

(Sneh Bala Mehra)
Assistant Registrar